

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1119
TO BE ANSWERED ON 10.02.2025

Declaration of Wildlife Areas

1119. SHRI BHAJAN LAL JATAV:

Will the Ministry of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the criteria for declaring any area as wildlife area;
- (b) whether the people residing in the wildlife areas are provided any compensation or allocate any other land by the Revenue Department in lieu of their land;
- (c) if so, the number of such cases reported in Karauli, Dhaulpur and Bharatpur in Rajasthan along with the places where such cases have been reported; and
- (d) the amount of compensation provided to the concerned persons or the details of the dates on which action has been taken to provide land to the concerned persons at some other place?

ANSWER

MINISTER OF STATE IN THE **MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**
(SHRI KIRTI VARDHAN SINGH)

- (a) Protected areas such as Sanctuaries, National Parks, Conservation Reserves and Community Reserves are declared as per the provisions contained in the Chapter IV of the Wild Life (Protection) Act, 1972.
- (b) to (d) The Ministry provides financial assistance to States/UTs under the Centrally Sponsored Schemes of Integrated Development of Wildlife Habitats (CSS-IDWH) for voluntary resettlement/rehabilitation from Sanctuaries, National Parks or Tiger Reserves at the rate of Rs. 15 lakhs per family. No such proposal has been received from the State Government of Rajasthan seeking financial assistance under the scheme in respect of Karauli, Dhaulpur and Bharatpur districts.
